

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

MA No.312/99
(in OA 127/96)

Date of Order : 18.4.2002.

Present: Hon'ble Mr. B.P. Singh, Member(A)
Hon'ble Mr. M.L. Chauhan, Member(J)

...

Govt. of M.Pradesh(Police)

-vs-

Sheo Prosad Pandey

For the Applicant: Mr. B.C. Chatterjee, Counsel

For the Respondents: Mr. R.K. Dey.

ORDER

The applicants, by the present MA has sought for extension of time for compliance of the Hon'ble Tribunal's order dated 31.7.98 passed in OA No.127/96 for the reasons stated therein. From the order dated 14.2.2002 passed by this Tribunal in this MA, it is evident that against the impugned judgement of this Tribunal, the matter was carried ~~on~~ ^{on} to the Hon'ble High Court of Calcutta in W.P.C.T. 115 of 2000 which was finally disposed of on 5.6.2000 ~~whereby~~ ^{by} passing the following orders:-

- * For the reasons aforementioned, the impugned order cannot be sustained, which is set aside accordingly, and the matter is remitted to the learned Tribunal for fresh decision in accordance with law. We place it on record that we have not gone into the merit of the matter and it will be open to the learned Tribunal to consider the matter on merit."
- 2. In view of this subsequent development, the present MA which is filed on 10.6.99 cannot survive as the original order passed by the Tribunal whereby the direction was given to the ~~authorities~~ concerned to comply the orders within a particular period has been set aside and the present MA has become infructuous. Accordingly the MA is dismissed.


(M.L. CHAUHAN)
MEMBER(J)


(B.P. SINGH)
MEMBER(A)